

DIVISION BENCH  
COURT - II

**O-219**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

APPEAL/48(KB)2024  
IA(COMPANIES.ACT)/102(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>ND</sup> JULY 2024**

IN THE MATTER OF	<b>DOUGLAS FRASER(INDIA) PRIVATE LIMITED VS WOODLANDS MULTISPECIALITY HOSPITAL LIMITED</b>
UNDER SECTION	<b>SEC. 58(3) SEC. 59 SEC. 213 APPLICATION UNDER ANY OTHER PROVISIONS RULE 11 OF NCLT SEC 425</b>

**Appearance (via video conferencing/physically)**

Mr. Vaibhav Agnihotri, Adv. ] For the Appellant  
Mr. Arpit Sharma, Adv. ]

Mr. Dhirendranath Sharma, Adv. ] For the Respondent No.1  
Mr. Yash Singhi, Adv. ]  
Ms. Mahima Cholera, Adv. ]

Mr. Shaunak Mitra, Adv. ] For the Respondent No.2  
Mr. Dripto Majumdar, Adv. ]

**ORDER**

1. Learned Counsel for the Appellant present. Learned Counsel for the Respondent No.1 present. Learned Counsel for the Respondent No.2 present.
2. **IA(COMPANIES.ACT)/102(KB)2024:**
  - a. Learned Counsel Mr. Dhirendranath Sharma appearing on behalf of the Respondent No.1 seeks two weeks' time to file rejoinder affidavit. At request, time is granted to file the same.
  - b. List this matter on **10<sup>th</sup> September, 2024.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**